

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Competition Appeal (AT) No. 113 of 2019

IN THE MATTER OF:

Ashok Suchde

...Appellant

Versus

Competition Commission of India & Anr.

...Respondents

Present:

For Appellant: Mr. Sumit Jain, Advocate with Mr. Ashok Suchde, Appellant in person.

**For Respondents: Ms. Shama Nargis, Deputy Director, CCI for R-1.
Mr. Ankit Virmani and Mr. Pundreek Dwivedi, Advocates for R-2.**

ORDER
(Through Virtual Mode)

03.02.2021: Though the matter was posted for hearing, we find that Respondent No. 1 (CCI) has not filed its reply affidavit. Representative of Respondent No. 1 is unable to join due to some audio problem. We direct the Respondent No. 1 to file reply affidavit within two weeks with express direction that in the event of reply not being filed right to file the same shall stand closed without reference to the Bench. Respondent No.1 may provide advance copy of the reply affidavit to learned counsel for the Appellant as also to learned counsel for Respondent No.2. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, supported by relevant case law may also be filed by the parties within aforesaid period.

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List the appeal 'for hearing' on **10th March, 2021 at 2:00 PM.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc